

National Company Law Tribunal

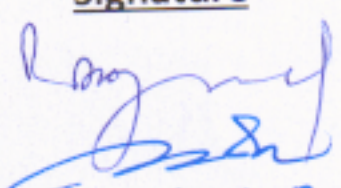
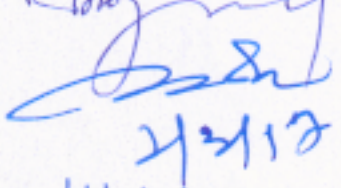
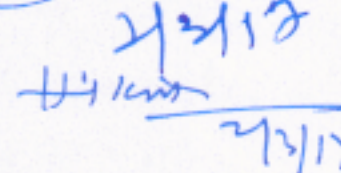
Allahabad Bench

CP NO 49/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: ^{Jai Prakash} Jaypee Associates Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394 of Company act of 1956

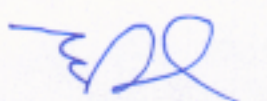
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Agarwal	Adv.	Petitioner	
2.	M. K. Bagri	Official Liquidator	ROC	
3.	HARISH K. Vaid	A.R.	Petitioner	

Order Dated 02.03.2017CP No. 49/2016: Jai Prakash Associates Limited

Parties are represented by their respective Counsels (in CP No. 49/2016). Shri R.P. Agarwal represented the petitioner and Shri Bagri, Official Liquidator represented Central Government. The case is taken up today for pronouncement of order. The reasoned order in detail is dictated separately. The Company Petition is allowed in conformity with observation made by Hon'ble NCLAT, New Delhi in its order dated 28th November, 2016, Company Appeal (AT) No. 11 of 2016 further observation of the NCLT, New Delhi Bench, made in its order dated 17.06.2016 in (CA No. 01/2016 in CA No. 25/10/2014) and further subject to Order dated 15, February, 2017 of NCLT Mumbai (passed in Transfer Company Scheme Petition No. 338 of 2017 in B.H.C Company Scheme Petition No.881 of 2016 connected with 772 of 2016).

Accordingly, the Company Scheme annexed to annexure -1 to the C.P is approved and sanctioned. Further a cost of Rs. 25,000/- is awarded in favour of the Central Government through the office of R.D toward legal expenses incurred which is payable by the company within four weeks from the receipt of authentic copy of this order.

The petitioner company to lodge a copy of this order along with company scheme to the office of ROC and also communicate the office superintend of stamp of the ^{government} state if necessary. The counsel of the company to file a copy of draft order of sanction of scheme as per the prescribed format (under Companies



(Compromises, Arrangement and Amalgamations) Rules, 2016 Form No. CAA.7 read with other rules) for scrutiny and authentication by the Registry of this Tribunal.

The parties are directed to act upon as per this order and to take necessary steps as per the provisions of Companies Act and Rules.



H. P. CHATURVEDI, MEMBER (JUDICIAL)

DATED 02.03.2017